



**THE MADRAS LEGISLATIVE ASSEMBLY**

**THIRD ASSEMBLY**

**THIRD SESSION - SECOND MEETING  
(From 18th November to 23rd November, 1963)**

**RESUME**

**Government of Madras  
1963**

**Legislative Assembly Department  
Fort St. George, Madras-9**



**THE MADRAS LEGISLATIVE ASSEMBLY  
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**THIRD SESSION - SECOND MEETING**

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**RESUME OF WORK DONE BY THE MADRAS LEGISLATIVE ASSEMBLY  
FROM 18<sup>TH</sup> TO 23<sup>RD</sup> NOVEMBER 1963**

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**General**

The second meeting of the Third Session of the Assembly which commenced at 11 a.m. on Monday, the 18<sup>th</sup> November 1963 in the Assembly Chamber, Fort St. George, Madras, met for six days (18<sup>th</sup> to 23<sup>rd</sup> November 1963) and adjourned sine die on the 23<sup>rd</sup> November 1963. The total time taken for the business of all these meetings was 24 hours and 80 minutes.

(The total number of sitting from the commencement of the session including the present sittings: 16. The duration of sittings from the commencement of the session including the present sittings: 71 hours, 57 minutes.)

**Obituary References and Condolence Resolutions**

References were made from the Chair on the 18<sup>th</sup> November 1963, to the demise of Sri S. R. Munuswamy, on the 21<sup>st</sup> August 1963 and Sri U. Muthuramalinga Thevar, on the 29<sup>th</sup> October 1963, who were former members of the Madras Legislative Assembly. After references were made, the members stood in silence for minute as a mark of respect to the departed souls.

References were also made from the Chair on the 23rd November 1963 to the demise of Mr. John, F. Kennedy, President of the United States of America and five top ranking Military officials of the Indian Army and Air Force on the 22nd November 1963. After the Leader of the House and the Leader of the opposition expressed their sorrow, the following resolutions moved by the Leader of the House were passed nem con:-

(i) "This House is shocked and is deeply grieved at the assassination of Mr. John F. Kennedy, President, United States of America who has given a bold lead towards the establishment of peace in the World and in tackling the racial problem in the United States and expresses its profound sorrow at the irreparable loss sustained by the World and the United States of America, in particular and offers its heart-felt condolences to Mrs. Kennedy, the Government and the people of the United States of America."

(ii) "This House expresses its deep sorrow at the tragic death in an accident on 22<sup>nd</sup> November 1963 of the top ranking Military Officials of the Indian Army and Air Force and conveys its condolence to the members of the bereaved families."

After the resolutions were passed, as a mark of respect to the departed souls, all the Members stood in silence for two minutes and the House was then adjourned at 9-17 a.m. till at 9-30 a.m. on that day.

### Adjournment Motions

The following notices of adjournment motions were received but none was admitted-

<i>Serial Number</i>	<i>Name of the member who gave notice.</i>	<i>Subject.</i>	<i>Date.</i>
(1)	(2)	(3)	(4)
1.	Sri V. R. Nedunchezhiyan.	Promulgation of prohibitory orders under section 144, Cr. P. C. and also under section 41 of the City Police Act and Arrest of certain leaders and members of the D.M.K. Party	18 <sup>th</sup> November 1963
2.	Sri K. A. Mathialagan.		
3.	Sri A. P. Dharmalingam,		
4.	Sri T. P. Alagamuthu		
5.	Sri M. Kalykanasundaram.	(i) The circumstances under which the Executive had resource to Section 144, Cr. P.c. and District Police Act for banning meetings, processions etc., in many parts of the State.	Do.
6.	Do.	(ii) Action of the Police on 8 <sup>th</sup> November 1963 in entering the three textile mills in Singanallur area of Coimbatore district.	Do.
7.	Do.	(iii) Failure of the Government to settle the dispute between the cane growers and the Cauvery Mills, etc., in Pettavaithalai, Sugar Factory area in Tiruchirappali district.	Do.
8.	Do.	Death of one Mani in Police custody at Thirumangalam. Maduari district, on 8 <sup>th</sup> August 1963.	19 <sup>th</sup> November 1963.
9.	Sri M. S. Mani	Refusal of managements of certain Textile Mills to give bonus to their workers.	Do.

(Number of adjournment motions received from the commencement of the Session including the present sittings-13.)

### **Calling attention to matters of urgent public importance**

The attention of the Ministers were called to the following matters to which the respective Ministers replied:-

(1) Chief Minister.-- (i) On the 18<sup>th</sup> November 1963, Sri M. Kalyanasundaram, called the attention to the failure of the Government to strictly adhere to the three language formula adopted by the Government in consultation with all political parties of the State Legislature.

(ii) On the 21<sup>st</sup> November 1963 Sri M. S. Selvarajan, called the attention to the suffering of hundreds of school-going children of political sufferers and Ceylon repatriates due to non-availability of scholarship forms.

(iii) On the 22<sup>nd</sup> November 1963, Sri R. Sengaliappan, Sri K. P. Palaniswamy and Sri V. Ellamma Naidu, called the attention to the lathi charge made on the workers of Kothari, Rajalakshmi and Vasantha Mills at Coimbatore, on 7<sup>th</sup> November 1963.

(2) Minister for works- (i) On the 20<sup>th</sup> November 1963 Sri S. Madhavan, called the attention to the accumulation of large arrears of land revenue due to the collection of land revenue at the highest ryotwari rate in the whole of the Sivaganga Zamin area, Ramanathapuram district.

(ii) On the 23<sup>rd</sup> November 1963, Sri K. A. Mathialagan, Sri K. S. Mani and Sri K. B. Palani called the attention to the heavy damages caused to the plantain and betel leaf gardens in some parts of Thanjavur and South Arcot districts due to the heavy rain and cyclone during the month of October 1963.

(3) Minister for food-On the 19<sup>th</sup> November 1963 Sri R. S. Veerapa Chettiar, called the attention to the hardships and difficulties experienced by the agriculturists in Dharmapuri Block Area in getting loans for agricultural operations ever since the area had been brought under Full Finance Scheme.

(The number of statements made by Ministers in reply to call attention notices from the commencement of the Session including the present sittings-14)

### **Financial Business**

Demands for Grants for Excess Expenditure in the years 1959-60 and 1960-61 amounting in the aggregate of Rs. 1,77,89,851. and Rs. 63,15,939 respectively were presented in the House on 21<sup>st</sup> November 1963. The Demands were voted on the 22<sup>nd</sup> November 1963.

### Legislative Business

(i) The following Bills were introduced on the dates noted against each:-

(1)	The Madras Preservation of Private Forests (Amendment) Bill, 1963.	18 <sup>th</sup> November 1963.
(2)	The Madras Municipal Authorities (Term of Office and Election of Councillors) Bill, 1963.	20 <sup>th</sup> November 1963.
(3)	The Madras Appropriation (No. 5) Bill, 1963.	22 <sup>nd</sup> November 1963.
(4)	The Madras Appropriation (No. 6) Bill, 1963.	Do.
(5)	The Madras (Added Territories) Extension of Laws Bill, 1963.	23 <sup>rd</sup> November 1963.
(6)	The Madras Sugarcane Cess (Validation) Bill, 1963.	23 <sup>rd</sup> November 1963.
(7)	The Madras Cattle Disease (Amendment) Bill, 1963.	Do.

(The number of Bills, introduced from the commencement of the Session including the present sittings-22).

(ii) The following Bills were considered and passed on the dates noted against each:-

(1)	The Madras Preservation of Private Forests (Amendment) Bill, 1963.	19th November 1963.
(2)	The Madras Cultivating Tenants Protection and Payment of Fair Rent (Extension of Added Territories) Bill, 1963.	Do.
(3)	The Madras Urban Land Tax, Bill, 1963.	Do. 20th November 1963. 22nd November 1963.
(4)	The Madras Municipal Authorities (Term of Office and Election of Councillors) Bill, 1963.	20th November 1963.
(5)	The Madras Irrigation (Levy of Betterment Contribution) Amendment Bill, 1963.	22nd November 1963. 23rd November 1963.
(6)	The Madras Appropriation (No. 5) Bill, 1963.	23rd November 1963.
(7)	The Madras Appropriation (No. 6) Bill, 1963.	Do.
(8)	The Madras Sugarcane Cess (Validation) Bill, 1963.	Do.
(9)	The Madras Cattle Disease (Amendment) Bill, 1963.	Do.

(The number of Bills considered and passed from the commencement of the Sessions including the present sittings-25)

(iii). During the period no Bill was referred to Select/Joint Select Committee.

(The number of Bills referred to Select/Joint Select Committee from the commencement of the Session-1)

(iv). Bills assented to by President/Governor

(A) Bills assented to by President

- (1) The Madras Cultivating Tenants Protection (Amendment) Bill, 1963.
- (2) The Madras Buildings Lease and Rent Control (Amendment) Bill, 1963.
- (3) The Madras Tenants and Ryots Protection (Amendment) Bill, 1963.
- (4) The Payment of Wages (Madras Amendment) Bill, 1963.
- (5) The Madras Estates (Abolition and Conversion into Ryotwari) Bill, 1963.

(B) Bills assented to by Governor

- (1) The Madras District Police (Amendment) Bill, 1963.
- (2) The Madras Estates Land (Reduction of Rent) Amendment Bill, 1963.

**Government Resolutions and Motions**

(1) On the 20th November 1963, Hon. Minister for Home Sri P. Kakkan, moved a motion regarding the election of three Members by the Members of the Assembly to the vacancies in the Madras Land Improvement Board and the same was put and carried.

On the 23rd November 1963, the Deputy Speaker announced to the House that (1) Sri R. Krishnaswamy Naidu, (2) Sri R. Rajagopalaswamy, and (3) Sri A. Thiagarajan were duly elected unopposed to the above Board.

(2) On the 23rd November 1963, Hon. Minister for Industries Sri R. Venkataraman, moved a motion regarding amendment to schedule to the Madras Motor Vehicles (Taxation of Passengers and Goods) Act, 1952 (Madras Act XVI of 1952) and the same was put and carried.

(The number of Government motions carried from the commencement of the Session including the present sittings-3.)

**Non-official Resolutions**

(1) On the 21st November 1963, Sri K. A. Mathilagan moved the following resolution.

"This House recommends to the Government to appoint a Committee consisting of Members of the Assembly to enquire into the working conditions of Government City Bus Transport and to suggest ways and means for ensuring efficiency and economy.

Sri M. Kalyanasundaram moved the following amendment to the above resolution, viz., "and for improving the service conditions of the workers". The amendment was put and lost and the resolution was put and lost.

(2) On the 21st November 1963, Pulavar K. Govindan, moved the following resolution:-

"This Assembly recommends to Government that a day as Thiruvalluvar Day may be notified as a public holiday under the Negotiable Instruments Act."

The resolution was by leave of the House withdrawn.

(3) On the 21st November 1963, Sri M. Kalyanasundaram, moved the following resolution:

"This House resolves to recommend to the Government that a Committee of enquiry be appointed for enquiry and report on the measures to be taken by the Government to secure reduction of prices of essential articles of life to prevent hoarding speculation and black-marketing and to arrest the growing menace of adulteration."

(Discussion on the above resolution was not concluded.)

(The number of Non-official resolutions taken for consideration from the commencement of the Session including the present sittings-5)

### **Presentation of Reports of Committees**

The following reports were presented to the House on the dates noted against each--

(1) Report of the Select Committee on 18<sup>th</sup> November 1963 the Madras Urban Land Tax Bill, 1963.

(2) Report of the Select Committee the Madras Irrigation (Levy of Betterment Contribution) Amendment Bill, 1963.

(The number of reports presented to the House from the commencement of the Sessions including the present sittings-10)

### **Privilege Matters**

1. On the 19<sup>th</sup> November 1963, the Hon. Speaker ruled that no prima facie case had been made out in regard to the matter of privilege raised by Sri M. Kalyanasundaram relating to a sub-editorial in the Tamil daily Dinamani.

2. On the 22<sup>nd</sup> November 1963, the Hon. Speaker ruled that no prima facie case had been made out in regard to the matter of privileges raised by Sri S. Madhavan, Sri Rama arangannal, Sri K. A. Mathialagan, Sri V. Krishnamoorthy and Sri M. V. Karivengadam relating to the non-communication of the arrest of Sri P. V. Sriramulu and the action of the Police in preventing the Member from attending the Assembly Session.

3. On the 23<sup>rd</sup> November 1963, Deputy Speaker ruled that he reserved ruling in regard to the matter raised by Sri K. A. Mathialagaan relating to the presence of Policemen within the precincts of the House.

4. On the 23<sup>rd</sup> November 1963, Deputy Speaker ruled that he reserved ruling in regard to the question of privileges raised by Sri Nanjunda Rao, whether D.M.K. Members who had taken oath before entering office that they would bear true faith and allegiance to the Constitution of India and who had publicly announced their policy to burn a part of the Constitution, could be allowed to function as Members of the Assembly.

(The number of privilege matters raised in the House from the commencement of the Sessions including the present sittings-5)

### Arrest, Detention and Release of Members

During the period, the Hon. Speaker announced to the House that the following Members were arrested and released on the dates noted against them:-

<i>Serial Number.</i>	<i>Member.</i>	<i>Date on which arrest was made.</i>	<i>Date on which the matter of arrest announced in the House.</i>	<i>Date on which the release was made.</i>	<i>Date on which the matter of release announced in the House.</i>
(1)	(2)	(3)	(4)	(5)	(5)
1.	P. V. Sriramulu.	20 <sup>th</sup> November 1963.	21 <sup>st</sup> November 1963.	21 <sup>st</sup> November 1963.	22 <sup>nd</sup> November 1963.
2.	Sri R. Nallamuthu.	21 <sup>st</sup> November 1963.	22 <sup>nd</sup> November 1963.	21 <sup>st</sup> November 1963.	22 <sup>nd</sup> November 1963.

### Papers Laid on the Table of the House

<i>Serial Number.</i>		<i>Number of papers placed on the Table of the House during the sittings.</i>	<i>Number of papers placed on the Table of the House from the commencement of the Session including the present sittings.</i>
(1)		(2)	(3)
(i)	A. Statutory Rules and Orders	89	262
(ii)	B. Reports Notifications and other papers.	32	95
	Total	121	357

### Questions Answered

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<i>Serial Number.</i>		<i>Number of questions answered during the present sittings.</i>	<i>Number of questions answered from the commencement of the Session including the present sittings.</i>
<i>(1)</i>		<i>(2)</i>	<i>(3)</i>
1.	Starred	343	563
2.	Unstarred	171	213
3.	Short Notice	1	1
4.	Private Notice	1	1

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#### Statement of Minister Correcting answer to Questions

On the 23<sup>rd</sup> November 1963, Hon. Minister for Works Sri v. Ramaiah, made a statement correcting the answer given to a supplementary question to the Question No. 394 put by Sri Munu. Adhi answered on the 21<sup>st</sup> November 1963 regarding the bifurcation of Salem district.

Fort St. George, Madras-9  
December 1963

T. HANUMANTHAPPA  
Secretary